

Learned Addl.P.P appearing for the State being assisted by the learned counsel for the informant oppose the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned Principal Sessions Judge, Deoghar within six weeks from today and in the event of her arrest or surrendering, she will be enlarged on bail on depositing a demand draft of Rs.20,000/- as ad interim victim compensation without prejudice to her defence in this case drawn in favour of the victim- Mamta Devi and on furnishing bail bonds of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount to the satisfaction of learned Principal Sessions Judge, Deoghar in connection with Devipur P.S. Case No.63 of 2020 corresponding to G.R. No.520 of 2020 **with the condition that she will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile number during the pendency of the case and she will not disturb or annoy the victim or any of her family members in any manner during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand draft, the court below is directed to issue notice to the victim- Mamta Devi and on her proper identification, the court below shall handover the same to her forthwith.

(Anil Kumar Choudhary, J.)